

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-219
IB-1683(ND)/2018

IN THE MATTER OF:

M/s. Crayaon Software Experts India Pvt. Ltd.

....OPERATIONAL CREDITOR

Vs.

M/s. Vas Data Services Pvt. Ltd.

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 28.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: -

For the Respondent/CD

:

For the Intervener

: Mr. Sunil Kumar Jain, R.P.

Mr. Pankaj Jain, Ms. Ruchika Sharma, Advocates for RP

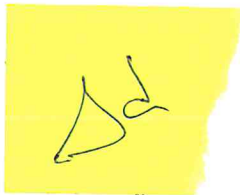
ORDER

Resolution Professional is present. The Counsel for the suspended Board of Directors is present. Respondents No. 3 is present. The Counsel for Respondent No. 4 is present in person. Respondent No. 4 is directed to complete the Audit of the latest Balance Sheet within a week's time from the date of this order. It is made clear that he will give time, date and venue for meeting with the suspended Board of Directors, so that they may be in a position to assist him.

Court

During the course of hearing, the Resolution Professional has shown the list of the debtors, which has been provided by the erstwhile Management of the Corporate Debtor, the same is short of details of the Debtors and the amount which is to be recovered from them. Therefore, the details of the same shall be provided by the suspended Board of Directors along with the transaction details, ledger account and documents to the Resolution Professional within 7 working days. Further, a list which pertains to books of accounts and information to be furnished by the suspended Board of Directors is provided to the Counsel for R-1 and R-2, who assured to make available record and information to the Resolution Professional within 7 working days. He shall file an affidavit to that effect in detail. Respondent No. 3 shall remain present on the next date of hearing.

List on 13.03.2020.



**(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)**

Ud Mehta

28.2.2020



**(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)**

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SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: -

For the Respondent/CD

:

For the Intervener


:Mr. Sunil Kumar Jain, R.P, Mr. Pankaj Jain and Ms. Ruchika
Sharma, Advocates for RP

ORDER

CA-632/C-III/ND/2019 filed in IB-1683/ND/2018 :

The Resolution Professional is present. Counsel for the suspended board of Directors is present. No representation on behalf of Respondent-3 viz; the statutory Auditors. Respondent-4 is present. Counsel for the suspended board of directors is direct to keep the Respondents 1 & 2 present in person before this Bench on the next date of hearing and inform Respondent-3 also to remain present along with the suspended board of directors.

List on 13.3.2020.


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit